

Ore Company Limited and the Ministry of Steel (Hindi and English versions). [Placed in Library. See No. LT - 1477/92]

- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the Manganese Ore (India) Limited and the Ministry of Steel (Hindi and English versions). [Placed in Library. See No. LT - 1477-A/92]
- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the National Mineral Development Corporation Limited and the Ministry of Steel (Hindi and English versions). [Placed in Library. See No. LT - 1478/92]

Indian Post Office (Ninth Amendment Rules, 1991.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): I beg to lay on the Table—

A copy of the Indian Post Office (Ninth Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 643 (e) in Gazette of India dated the 23rd October, 1991 under sub-section (4) of section 74 of the Indian Post Office Act, 1898 together with a corrigendum there to published in Notification No. G.S.R. 749 (E) dated the 23rd December, 1991. [Placed in Library. See No. LT - 1479/92]

Annual Report and Review on the working of Nathpa Jhakri Power Corporation Ltd, Shimla for 1990-91 etc.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-

VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): I beg to lay on the Table-

- (1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1990-91.
- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT - 1480/92]
- (b) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (1) above. [Placed in Library. See No. LT - 1481/92]

Notification making certain amendments in the Second Schedule to the Mines and Minerals Act, 1957 etc.

[Translation]

THE MINISTER OF STATE OF MINISTRY OF MINES (SHRI BALRAM SINGH

YADAV: Mr. Speaker, Sir, I beg to lay on the Table—

- (1) A copy of the Notification No. G.S.R. 100 (E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1992 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act. [Placed in Library. See No. LT - 1482/92]
- (2) A copy of the Memorandum of Understanding for the year 1991-92 between the National Aluminium Company Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1483/92]
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Zinc Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1484/92]
- (4) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Copper Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1485/92]
- (5) A copy of the Memorandum of Understanding for the year 1991-92 between the Mineral Exploration Corporation Limited and the Ministry of Mines (Hindi and English versions). [Placed in Library. See No. LT - 1486/92]

Annual Report of the Commission of Railway Safety for the year 1990-91

[*English*]

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1990-91 under section 10 of the Railway Act, 1989. [Placed in Library. See No. LT - 1487/92]

Statement explaining the reasons for not laying in time the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Ltd. New Delhi, for the year 1990-91

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT - 1488/92]

Notifications under Cinematograph Act, 1952, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): I beg to lay on the Table—

- (1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:-
 - (i) The Cinematograph (Certifica-